

[Shri P. C. Sethi]

There was an error in the Joint Plant price announcement dated 1-5-67 which has since been corrected by them. The correct position is as under :—

Item	Price before 1-5-57	Price after 1-5-67	Increase in price	Percentage of increase
	(f. o. r. rail head station)	(f. o. r. rail head station)		
<i>Wheel & Tyres*</i>				
New Design	1286	1356	70	5
Old Design	1140	1210	70	6
<i>Axles*</i>				
New Design	1394	1464	70	5
Old Design	1109	1179	70	6

*F. O. R. Works.

Shri S. S. Kothari (Mandsaur): Mr. Deputy-Speaker, I have to say something on this.

Mr. Deputy-Speaker: He has corrected himself. You can raise it on some other occasion, not now.

14.46 hrs.

ELECTIONS TO COMMITTEES

(i) COFFEE BOARD

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): Sir, on behalf of Shri Dinesh Singh, I beg to move the following:

"That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years, subject to the other provisions of the said Act."

Mr. Deputy-Speaker: The question is:

"That in pursuance of sub-section (2)(b) of Section 4 of the

Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years, subject to the other provisions of the said Act."

The motion was adopted.

(ii) RUBBER BOARD

Shri Shaif Qureshi: Sir, on behalf of Shri Dinesh Singh, I beg to move the following:

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for a term of three years, subject to the other provisions of the said Act."

Mr. Deputy-Speaker: The question is:

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of